HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTICE- 10

All the Advocate's clerks who are registered up to 31-03-2021

may submit their applications for renewal of their registration for the

next financial year i.e. 01-04-2021 to 31-03-2022 by 26-03-2021.

Applicants desirous of being registered as Advocate Clerks may

also submit their duly filled application forms.

Those registered Advocate's clerks who wish to obtain a new

Identity/Accreditation Card, as the present card is ruined/mutilated can

obtain the same by depositing the requisite fee along with 01 pass-port

size photograph and surrendering the ruined/mutilated

Identity/Accreditation Card.

Application for renewal and fresh application forms for

registration may be submitted in Admin. B Section of this Court on or

before 26-03-2021 till 5 p.m.

sd/-

Dated: 12.03.2021

Registrar General

No. 1294 /UHC/IV/Admin. B/2006 Dated: 12th March, 2021.

Copy to:

1. President/Secretary, High Court Bar Association, Nainital.

2. Notice Boards of High Court and Bar Association.

3. Deputy Registrar, Listing Section for necessary action.

4. I/C NIC, High Court of Uttarakhand, Nainital with request to

upload it on the website of the Hon'ble High Court.

5. Guard File.

Deputy Registrar

Admin. B

HIGH COURT OF UTTARAKHAND AT NAINITAL

APPLICATION FOR REGISTRATION AS ADVOCATE'S CLERK FOR 2021-22

		Affix
1.	Name of the applicant	recent
2.	Name of Father/Husband	
3.	Qualification	photograph
4.	Date of Birth	
5.	Name, enrolment number and complete address of the Advo	cate who has
	engaged him/her	
6.	Date of engagement	
7.	Present Address of the applicant	
0	Dermanant Address of the applicant	
Ο.	Permanent Address of the applicant	
9.	Mobile/Phone No	
	Declaration:-	
	That the applicant does not suffer from the following disqualification	ns:-
	(a) Convicted for an offence involving moral turpitude or implying	ng a defect of
	character.	
	(b) An undischarged insolvent.	
	(c) Ever been declared a tout.	
	(d) Suffering from any contagious or infectious disease.	
Date: Signature of the A		oplicant
_u	orginator of the 74	

Qualifications for Advocate Clerk

- 1. Is a citizen of India;
- 2. Has completed the age of 21 yrs;
- 3. Has passed High School Examination or an examination equivalent thereto;
- 4. Has proficiency in Hindi and English languages;
- 5. Has worked for atleast 2 yrs with any Advocate in the High Court and possesses certificate issued by the Advocate.

<u>Note:</u> The following documents have to be submitted by the applicant along with application form:

- 1. Two passport-size photographs besides the one affixed above.
- 2. Proof of date of birth.*

- 3. Certificate in support of educational qualification.*
- 4. Certificate in support of address.*
- 5. Certificate from the Advocate who has engaged the applicant (under Rule 5 (reamended) and Rule 9(4) of Chapter XXVI of High Court Rules, 1952) regarding experience of two-year work.
- 6. Receipt of fee (to be deposited in Cash Section by tender).

(*Copies of the above documents should be duly attested by the concerned Advocate.)

It is certified that Sri/Ms	
S/o / D/o / W/o	
R/o	
	is working with me
sinceas a Clerk.	
Date:	Signature
	Name/Address.
	of the Advocate